

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-105

Appeal No - 786/252/ND/2019

IN THE MATTER OF:

Income Tax Officer, Ward 17 (2)

....Applicant

Vs.

ROC (M/s Mission Bharat Yatra Pvt Ltd)

....Respondent

SECTION

Under Section 252

Order delivered on 23.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant


: Ms. Bhawna Singh Adv.

For the Respondent

: Mrs. Sweety Khattar Kumar, Ld. ARoC

ORDER

Learned Counsel for the Income Tax has put in appearance and states that she has effected service upon respondent number 1 and 4 by speed post. Respondent number 2 and 3 could not be served. Notice vide publication / affixation may be issued. Learned AROC has put in appearance. To come up on 08.01.2020. *to unserved respondents*


(SUMITA PURKAYASTHA)
MEMBER (T)


(JUSTICE SHRI R.D. KHARE)
MEMBER (J)